

ITEM NO.13            Court 7 (Video Conferencing)            SECTION XVI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Transfer Petition(s)(Criminal) No(s). 225/2020

RHEA CHAKRABORTY

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

(FOR ADMISSION and IA No.71100/2020-GRANT OF INTERIM RELIEF and IA No.71101/2020-EXEMPTION FROM FILING O.T. and IA No.71102/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.71572/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.71577/2020-EXEMPTION FROM FILING AFFIDAVIT and IA No.71575/2020-INTERVENTION/IMPLEADMENT and IA No.71571/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 11-08-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)    Mr. Shyam Divan, Sr. Adv.  
                              Mr. Satish Maneshinde, Adv.  
                              Mr. Malak Manish Bhatt, AOR  
                              Ms. Devanshi Singh, Adv.  
                              Mr. Gurdeep Sachar, Adv.  
                              Ms. Chandni Ghatak, Adv.  
                              Mr. Rajat Bector, Adv.  
                              Ms. Anandini Fernandes, Adv.  
                              Mr. Nikhil Maneshinde, Adv.

For Respondent(s)    Mr. Vikas Singh, Sr. Adv.  
                              Mr. Varun Singh, Adv.  
                              Mr. Nitin Saluja, AOR  
                              Mr. Venkatesh, Adv.  
                              Ms. Deepika Kalia, Adv.  
                              Mr. Akshay Dev, Adv.  
                              Ms. Deepti Arya, Adv.  
                              Mr. Rishabh Rana, Adv.  
                              Mr. Mritunjay Singh, Adv.  
                              Ms. Satwik Mishra, Adv.  
                              Mr. Vikas Maini, Adv.  
                              Mr. Suhael Buttan, Adv.  
                              Mr. Kapish Seth, Adv.

Mr. Tushar Mehta, SG  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. B.V. Balram Das, AOR

Dr. A.M. Singhvi, Sr. Adv.  
Mr. R. Basant, Sr. Adv.  
Mr. Rahul Chitnis, Adv.  
Mr. Sachin Patil, AOR  
Mr. Amit Bhandari, Adv.  
Mr. Geo Joseph, Adv.  
Mr. Manu Sharma, Adv.  
Mr. Akshay Sahay, Adv.

Mr. Maninder Singh, Sr. Adv.  
Mr. Keshav Mohan, Adv.  
Mr. Prashant Kumar, Adv.  
Mr. Rishi Kumar Awasthi, Adv.  
Mr. Piyush Vatsa, Adv.  
Ms. Ritu M. Arora, Adv.  
Mr. Prabhas Bajaj, Adv.  
Mr. Santosh Kumar - I, AOR

Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Application for impleadment stands allowed.

Heard Mr. Shyam Divan, learned Senior counsel appearing for the petitioner, Mr. Tushar Mehta, learned Solicitor General of India is appearing for the Union of India, Mr. Maninder Singh, learned Senior counsel representing the State of Bihar. The State of Maharashtra is represented by Dr. Abhishek Manu Singhvi along with Mr. R. Basanth, learned Senior counsel. Mr. Vikas Singh, learned senior counsel appears for Respondent No.2.

Learned counsel for the parties have requested for time to submit written submissions. Brief written submissions are permitted to be filed by 13.08.2020.

**Hearing concluded.**

**Judgment reserved.**

**(GULSHAN KUMAR ARORA)  
AR-CUM-PS**

**(BEENA JOLLY)  
COURT MASTER**